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# Delhi Stay of Proceedings (Revenue Courts) Act, 1953 7 of 1953

[28th April, 1953]

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### **SCHEDULE 1:-** <u>SCHEDULE</u>

# Delhi Stay of Proceedings (Revenue Courts) Act, 1953 7 of 1953

[28th April, 1953]

An act to provide for the stay of certain proceedings under the Punjab Tenancy Act, 1887, the Agra Tenancy Act, 1901 and the Punjab Tenants (Security of Tenure) Act, 1950 as applicable to the State of Delhi. It is hereby enacted as follows

### 1. Short title, extent and commencement :-

- (1) This Act may be called the Delhi Stay of Proceedings (Revenue Courts) Act, 1953.
- (2) It extends to the whole of the State of Delhi.
- (3) It shall come into force on such date as the Chief Commissioner may, by notification in the official Gazette, appoint.

## <u>2.</u> Stay of proceedings in certain applications, suits and appeals:-

(1) Notwithstanding anything contained in the Punjab Tenancy Act, 1887 (XVI of 1887) or the Agra Tenancy Act, 1901 (U.P. Act II of 1901) or the Punjab Tenants (Security of Tenure) Act, 1950 (Punjab Act XXII) of 1950), as applicable to the State of Delhi, or in the Code of Civil Procedure, 1908 (Act V of 1908), all preceedings in applications and suits of the classes specified in the Schedule and all appeals arising therefrom, which are pending

before revenue courts on the commencement of this Act, and all applications, suits and appeals which may be presented or instituted in revenue courts during the period this section remains in force shall be stayed for so long as this section remains in force.

(2) This section shall remain in force for a period of '[Two years} from the commencement of this Act.

## 3. Period of stay to be excluded from computation of limitation :-

In computing the period of limitation for any application or suit of the classes specified in the Schedule or for any appeal therefrom instituted or presented after section 2 ceases to be in force which might otherwise heave been instituted or presented during the period section 2 remained in force, the period during which section 2 remained in force shall be excluded.

### SCHEDULE 1 SCHEDULE

#### **SCHEDULE 1**

(See section 2 and 3)

Under the Punjab Tenancy Act, 1887 (XVI of 1887). Application under clauses (d), (i) and (m) of sub-section (1) of section 76. Suits under clauses (e) (other than suits based on non-satisfaction of decrees for arrears of rent), (f) and (h) of sub-section (3) of section 77.

Under the Agra Tenancy Act, 1901 (U.P. Act II of 1901).

The following suits and applications specified in the fourth Schedule of that Act:

Group BSerial No. 13.

Group C Serial Nos. 18 and 29.

Under the Punjab Tenants (Security of Tenure) Act, 1950 (punjab Act XXII of 1950).

Applications under sub-section (2) of section 12.